

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Comp. App. (AT) (Insolvency) No. 821 of 2020

IN THE MATTER OF:

Mahesh Nimawat

...Appellant

Versus

P.M. Cold Storage Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant : Mr. Soumya Dutta, Advocate

**For Respondents : Mr. Kumar Anurag Singh and Mr. Zain A. Khan,
Advocates**

O R D E R

(Through Virtual Mode)

25.09.2020 Mr. Soumya Dutta, Advocate representing the Appellant submits that the claim of the Respondent (Financial Creditor) has already been settled and the company petition which was pending before the Adjudicating Authority (National Company Law Tribunal), Kolkata Bench, Kolkata has been disposed off in view of the settlement, which has been taken on record.

Since in the instant appeal no more grievance survives, learned counsel for the Appellant is permitted to withdraw.

The appeal is accordingly dismissed as withdrawn.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Venugopal M.]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

/ns/gc/